

ØITEM NO.9

COURT NO.6
S U P R E M E C O U R T O F I N D I A
SECTION XI
RECORD OF PROCEEDINGS

I.A. 2/2017 in Civil Appeal No(s). 14080/2015
U.P.S.R.T.C. & ANR.

Appellant(s)

VERSUS

ARCHANA TIWARI & ORS.

Respondent(s)

(For deletion of the name of respondent)

Date : 14/02/2017 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
[IN CHAMBER]

For Appellant(s) Ms.Nupur,Adv.
Ms. Garima Prashad,Adv.

For Respondent(s)
Mr. Sudhir Mendiratta,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Perused the office report dated 23 rd
January,2017.

Interlocutory Application No.2 for deletion of the
name of respondent No.4 is allowed. The name of
respondent No.4 is deleted from the array of parties at
the risk and peril of the appellants.

(Anita Malhotra)
Court Master

(Chander Bala)
Court Master